

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No.27/2014 in Appeal No.273 of 2013 & IA-369 of 2013**

**Dated: 13<sup>th</sup> January, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Essar Power Ltd. .... Appellant (s)**

**Versus**

**Gujarat State Petronet Ltd. & Anr. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Gopal Jain  
Mr. Rohit Gupta

Counsel for the Respondent(s) : Ms. Sonali Malhotra for PNGRB  
Mr. Aspi Kapadia  
Mr. Piyush Joshi  
Ms. Sumiti Yadava

**ORDER**

As agreed by the Learned Counsel for the parties, the enquiry in IA No.369 of 2013 seeking for stay of the operation of the Impugned Order will be taken up on 16.01.2014. With these observations, this IA No.27 of 2014 is disposed of.

Post the matter on **16.01.2014.**

**(Nayan Mani Borah)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ms/pr

